

No Industry districts in Rajasthan

*394. SHRI SANTOSH BAGRODIA : Will the Minister of INDUSTRY be pleased to state which are the 'No Industry Districts' in Rajasthan and what schemes have so far been implemented for setting up industries in these districts, together with the details of future programme in this regard ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : There are four 'No-Industry Districts' viz. Barmer, Churu, Jaisalmer and Sirohi in Rajasthan. Industrialisation of specific districts is primarily the responsibility of State Governments concerned. The Central Government, however, supplements their efforts by providing various concessions and incentives for encouraging industrialisation in identified Backward Areas. The Central Government is implementing two schemes viz. 'Central Investment Subsidy Scheme' and 'Central Assistance for Development of Infrastructure in No-Industry Districts'.

Under the Central Investment Subsidy Scheme, the 'No-Industry Districts' of Rajasthan are entitled to 25% of Central Subsidy subject to a maximum of Rs. 25 lakhs.

Under the Central Assistance for Development of Infrastructural facilities in 'No-Industry Districts' the Government has approved the Growth Centres in all the four 'No-Industry Districts'.

Unit for manufacturing cine colour positive film

*395. SHRI V. GOPALSAMY :

SHRI T. R. BALU :

Will the Minister of INDUSTRY be pleased to state :

(a) whether the decision to set up a unit for manufacture of cine colour posi-

tive film and colour paper has been taken; and

(b) if so, what are the details thereof ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) and (b) M/s .Pradeshia Industrial and Investment Corporation of U.P. Ltd. (PICUP) have been issued a letter of intent on 14-3-1986 for the manufacture of photosensitized goods at Almora in U.P. for a total capacity of 13 m.sq.m. The sanctioned capacity includes manufacture of 4 m. sq. m. cine film.

Subordinate Court building in East Delhi

*396. SHRI T. R. BALU :

SHRI V. GOPALSAMY :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government have acquired land for construction of Subordinate Court building in Shahadara in East Delhi;

(b) if so, when and how much land has been acquired;

(c) whether any fund have been allotted for construction of the building and if so, whether the construction has been started; if so, when, and

(d) by when the building is expected to be ready ?

THE MINISTER OF LAW AND JUSTICE (SHRI ASOKE KUMAR SEN) :

(a) and (b) Delhi Development Authority allotted a plot of land measuring 6.02 hectares in 1982 for construction of court buildings in Shahadara.

(c) and (d) A provision of Rs. 3.48 crores has been made in the Seventh Five Year Plan for this purpose. The Public Works Department of Delhi Administration have prepared preliminary estimates